

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4306

ANSWERED ON:19.12.2012

RIGHT TO EDUCATION ACT

Muttemwar Shri Vilas Baburao; Rai Shri Prem Das; Sharma Shri Jagdish; Sugumar Shri K. ; Sule Supriya ; Tandon Annu

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of meetings convened by the National Advisory Council since its constitution;
- (b) the number of States which have constituted State Advisory Council under the Right to Education (RTE) Act;
- (c) whether the Government is contemplating to amend the RTE Act;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the RTE Act will be fully implemented in the country by 2013; and
- (f) if so, the details thereof and the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

- (a): The National Advisory Council constituted under the Right of Children to Free and Compulsory Education (RTE) Act, 2009 has so far held five meetings.
- (b): Thirteen States/UTs have so far constituted a State Advisory Council under the RTE Act.
- (c): No Sir.
- (d): Question does not arise.
- (e) & (f): All States/UTs with legislature have notified the State RTE Rules and the UTs without legislature have adopted the Central RTE Rules, 2010. The Central Government has issued several Guidelines/Advisories to States/UTs for effective implementation of the RTE Act. The implementation framework of the SSA has been revised to align with the provisions of the RTE Act and States/UTs are being provided funds under the SSA for implementing the RTE Act.